



ITEM NO.1

REVISED
COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[ONLY I.A No. 88270/2026 IN CRL.A. NO. 1278/2023 AND IA NO. 88411/2026 IN CRL.A. NO. 1431/2019 ARE LISTED UNDER THIS ITEM]
IA No. 88270/2026 - GRANT OF BAIL

WITH

Crl.A. No. 1431/2019 (II)

IA No. 88411/2026 - GRANT OF BAIL

Date : 13-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) Mrs. Prabhati Nayak, Adv.
Mr. Umakant Misra, Adv.
Mr. Debabrata Dash, Adv.
Ms. Apoorva Sharma, Adv.
Ms. Anu Tiwari, Adv.
Mr. Soubhagya Ranjan Pati, Adv.
Mr. Niranjan Sahu, AOR

Mr. Shashank Singh, AOR
Ms. Charu Ambwani, AOR

Mr. Jagjit Singh Chhabra, AOR
Mr. Jasraj Singh Chhabra, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In Criminal Appeal No(s). 1278/2023

1. It is argued that the main accused Jai Deo Singh has already been granted pardon by the State Government; and the appellant - Shailendra Singh, aged 77 years has already suffered more than nine years of incarceration and moreover, he is partially blind and unable to walk properly.
2. Considering the entire facts and situation of the case, we direct the appellant - Shailendra Singh's release on bail subject to such terms and conditions as may be imposed by the Trial Court.
3. Accordingly, IA No. 88270/2026 is allowed.

In Criminal Appeal No(s). 1431/2019

1. Appellant Narendra Singh is aged about 76 years and is in jail since more than nine years including remission, therefore, considering that the main accused has already been granted pardon by Hon'ble Governor of the State concerned, we direct appellant - Narendra Singh's release on bail on such terms and conditions as may be imposed by the Trial Court.
2. Accordingly, IA No. 88411/2026 is allowed.

(MINI)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)

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UPON hearing the counsel the Court made the following
O R D E R

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1. It is argued that the main accused Jai Deo Singh has already been granted pardon by the State Government; and the appellant aged 77 years has already suffered more than nine years of incarceration and moreover, he is partially blind and unable to walk properly.
2. Considering the entire facts and situation of the case, we direct the appellant's release on bail subject to such terms and conditions as may be imposed by the Trial Court.
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In Criminal Appeal No(s). 1431/2019

1. Appellant Narendra Singh is aged about 76 years and is in jail since more than nine years including remission, therefore, considering that the main accused has already been granted pardon by Hon'ble Governor of the State concerned, we direct appellant - Narendra Singh's release on bail on such terms and conditions as may be imposed by the Trial Court.
2. Accordingly, IA No. 88411/2026 is allowed.

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